ITEM NO.59+69 COURT NO.2 SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14533/2022

(Arising out of impugned final judgment and order dated 16-08-2022 in WP(C) No. 195/2010 passed by the High Court of Delhi at New Delhi)

INDIAN OLYMPIC ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.118333/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118350/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

SLP(C) No. 16507/2022 (XIV)

(FOR ADMISSION and I.R. and IA No.129680/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129679/2022-PERMISSION TO FILE SLP and IA No.129678/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 133401/2022 - EX-PARTE AD-INTERIM RELIEF, IA No. 129680/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 133443/2022 - INTERVENTION/IMPLEADMENT, IA No. 129678/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 129679/2022 - PERMISSION TO FILE SLP)

Diary No. 27750-2022 (XIV)

(WITH IA NO.132849/2022- EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA NO.132847/2022-PERMISSION TO FILE SLP and IA NO.133827/2022- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 19-09-2022 These petitions were called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.

Mr. Rajesh Inamdar, Adv.

Mr. Javedur Rahman, AoR

Mr. Ashwin G. Raj, Adv.

Mr. Darpan K.M., Adv.

Mr. Harsh Pandey, Adv.

Mr. Revanta Solanki, Adv.

Mr. Mudassir, Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Hemant Phalpher, Adv.

Mr. Ankur Chawla, Adv.

Mr. Ruchir Mishra, Adv.

Mr. Aakarsh Kamra, AOR

Dr. Menaka Guruswamy, Sr. Adv.

Mr. R.J. Pinto, Adv.

Mr. Yash S. Vijay, Adv.

Mr. Utkarsh Pratap, Adv.

Mr. Debesh Panda, AOR

For Respondent(s)

Mr. Tushar Mehta, SG

Mr. Pratyush Shrivastava, Adv.

Mr. Parantap Singh, Adv.

Mr. Rahul Mehra, Caveator-in-person

Mr. Chaitanya Gosain, Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Hemant Phalpher, Adv.

Mr. Ankur Chawla, Adv.

Mr. Ruchir Mishra, Adv.

Mr. Aakarsh Kamra, AOR

Mr. Samar Vijay Singh, AOR

Mr. Aditya Vikram Singh, Adv.

Mr. Vipin Singh Bansal, Adv.

Mr. Debesh Panda, AOR

Mr. Pai Amit, AOR

Mr. Anuj Tyagi, Adv.

UPON hearing the counsel the Court made the following O R D E R

- During the course of the hearing, two broad suggestions have been placed before the Court by the Solicitor General. These suggestions have been deliberated upon in the course of the hearing. We have heard submissions by all the counsel appearing on behalf of the contesting parties.
- The first suggestion is that a former Judge of the Supreme Court may be appointed for the purpose of:

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(i) Amending the constitution of the Indian Olympic Association;

(ii) Preparing the electoral college; and

(iii) Conducting the elections.

The High Court of Delhi had issued certain directions in terms analogous to the

first suggestion for the amendment of the constitution and for conducting

elections.

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4 The second suggestion is that until the elections are held, the administration of

the Indian Olympic Association be entrusted to a neutral person who shall

coordinate with the International Olympic Committee¹ in terms of the letter

dated 8 September 2022 of the Director of Olympic Solidarity and NOC Relations

of the IOC. The IOC has proposed to hold a joint meeting on 27 September 2022

in Lausanne and it is all the more necessary, therefore, to have clarity on the

person who shall coordinate with the IOC.

5 To facilitate this exercise, the Secretary in the Union Ministry of Youth Affairs and

Sports is permitted to interact with the Director of Olympic Solidarity and NOC

Relations of the IOC and revert back to this Court on the next date of listing so

that a solution which will be in the interest of sports in India and accord with the

position of the IOC can be facilitated.

6 List the petitions on 22 September 2022 on the top of the Board.

(SANJAY KUMAR-I) DEPUTY REGISTRAR (MONIKA DEY)
COURT MASTER